

(b) Reports have been called for from the Governments of West Bengal and Jammu & Kashmir.

RISE IN PRICES OF D.M.S. PRODUCTS

*47. SHRI M. L. SONDDHI :

SHRI CHENGALRAYA NAIDU :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the reasons which prompted the management of the Delhi Milk Scheme to enhance the prices of ghee and butter from 31st August, 1967;

(b) whether this rise in prices of products being produced by a Government agency will give further spurt to prices of ghee and butter in the city;

(c) whether Government are aware of the hardships likely to be caused to the consumers of average income as a result of this price increase; and

(d) whether Government propose to reconsider the decision and fix the prices at more reasonable levels ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Mainly large rise in the procurement price of milk.

(b) No, Sir.

(c) The increase was found unavoidable in view of increased cost of production.

(d) No, Sir. The prices are reasonable. In fact they are lower than the price of ghee and butter charged by reputed firms.

FAMILY PENSION TO INDUSTRIAL WORKERS

*48. SHRI MANIBHAI J. PATEL :

SHRI K. R. GANESH .

SHRI P. P. ESTHOSE :

SHRI VISWANATHA MENON :

SHRI JYOTIRMOY BASU :

SHRI UMANATH :

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 7602 on the 2nd August, 1967 and state:

(a) whether the Report of the Working Group on family pension to industrial workers has since been received by Government;

(b) if so, whether Government have considered it; and

(c) if so, the details thereof and the categories of workers benefited by the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA) : (a) No.

(b) Does not arise.

(c) The details are yet to be worked out.

दल बदलने की समस्या के समाधान के लिए निर्वाचन विधि में संशोधन

*49. श्री रघुवीर सिंह शास्त्री :

श्री विमूक्ति मिश्र :

श्री श्रीचन्द्र गोयल :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विधायकों द्वारा अपने दलों को छोड़कर अन्य दलों में शामिल हो जाने के परिणामस्वरूप उत्पन्न होने वाली समस्या को सुलझाने के लिए निर्वाचन विधि तथा संविधान में संशोधन करने के बारे में सरकार को कोई सुझाव प्राप्त हुए हैं;

(ख) यदि हां, तो उनका व्यौरा क्या है ; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

विधि मंत्रालय में उपमंत्री (श्री दा० रा० चह्लाण) : (क) और (ख) : एक सज्जन ने, महाराष्ट्र के मुख्य मंत्री को सम्बोधित अपने तारीख 2 अप्रैल, 1967 के पत्र में, दल बदलने की समस्या के समाधान के लिए यथोचित विधान के लिए कुछ सुझाव दिए थे। उनके सुझाव इस प्रकार थे :—

(i) किसी विशिष्ट पार्टी के विधान-सभा या लोकसभा के ऐसे निर्वाचित सदस्य को, जो अपनी